

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A. No. 43/99

Monday this the 14th day of June, 1999

**CORAM**

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

P.Kunhikoya S/o late P.Pookoya,  
Puthiyathanoda House,  
Kavaratti Island, Lakshadweep,  
(Tourism Officer, Department of  
Tourism, Lakshadweep). ... Applicant

(By Advocate Mr. Thampan Thomas (rep.))

Vs.

1. The Administration of U.T. of Lakshadweep, represented by the Administrator.
2. The Director of Tourism, U.T. of Lakshadweep, Kavaratti.
3. The Directorate of Panchayaths U.T. of Lakshadweep, Kavaratti..... Respondents

(By Advocate Mr. S. Radhakrishnan (represented))

The application having been heard on 14.6.99, the Tribunal on the same day delivered the following:

**ORDER**

HON'BLE MR.A.V. HARIDASAN, VICE CHAIRMAN

This application is directed against the order dated 4.1.99 by which the first respondent has shifted the post of Tourism Officer attached to the Directorate of Tourism Kavaratti to Minicoy and transferred the applicant to Minicoy along with the post. The applicant has filed this application challenging the impugned order.

2. The respondents have filed a reply statement contesting the application to which the applicant had filed a rejoinder. However, the impugned order has been kept

contd. . . .

in abeyance pursuant to an interim order issued by this Tribunal.

3. Today when the application came up for admission, the learned counsel appearing for the respondents stated that the application may be disposed of directing the first respondent to consider and take an appropriate decision regarding the shifting of the post which is impugned in this case and to give the applicant a speaking order as expeditiously as possible and that till a decision of the first respondent is communicated, there may be a direction to keep the impugned order in abeyance continuing the interim order.

4. Learned counsel for the applicant stated that the applicant would be satisfied if the application is disposed of with the aforesaid directions.

5. In the result, in the light of what is stated above, the application is disposed of directing the first respondent to reconsider and take an appropriate decision regarding shifting of the post which is impugned in this OA taking into account what is alleged in the application as also the requirement of service and give the applicant a speaking order as expeditiously as possible keeping the operation of the impugned order in abeyance till an order is communicated to the applicant. There is no order as to costs.

Dated 14th June 1999.

  
G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER

  
A. V. HARIDASAN  
VICE CHAIRMAN

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